

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3162 of 2020

.....
Amit Kumar @ Amit Das Petitioner
-V e r s u s-
The State of Jharkhand Opposite Party
.....

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

.....
For the Petitioner : Mr.Niranjan Kumar , Advocate
For the State : A.P.P
.....

02/09.09.2020 Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

Learned counsel for the petitioner is directed to make informant a party respondent.

Issue Notice upon Opposite Party No.2, for which requisites etc. to be filed within two weeks from today.

List this case after two months.

In the meantime no coercive steps shall be taken against the petitioner in connection with Devipur P.S. Case No.44 of 2020, pending in the Court of learned Chief Judicial Magistrate, Deoghar, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

s.m./